

of the judgement of the MRTP Commission?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir;

(b) The MRTP Commission in terms of their Order dated 1.6.1996 in RTP Enquiry No. 241 of 1995 in the matter of Shri Gir Prasad Vs. Irrigation Department of Government of Uttar Pradesh and Others have held that Government Departments rendering a service for a fee in terms of the definition of 'service' in Section 2(r) of the MRTP Act, 1969 will be covered by the provisions of the Act

The implications of the judgement are being examined.

[English]

MODVAT Schemes for Textile Fabrics

3511. SHRI KODIKUNNIL SURESH :
DR. T. SUBBARAMI REDDY:

Will the Minister of Finance be pleased to state:

(a) whether the Union Government propose to postpone the extension of the modvat scheme to textile fabrics;

(b) if so, the details thereof alongwith the reasons therefor, and

(c) the time by which the Scheme will come into operation?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) As part of this year's budget proposals, the Modvat scheme was extended to textile fabrics. This scheme was to come into force with effect from the 1st of August, 1996. However, Government received representations from certain sectors of the textile industry for some changes in the proposed scheme. The textile processors as well as mills had also requested for extension of time to enable them to familiarise themselves with the procedural requirements of the Modvat scheme on textile fabrics has been deferred upto 1st September, 1996.

Grant of Loans to SCs/STs and Minorities

3612. SHRI MANGAT RAM SHARMA : Will the Minister of FINANCE be pleased to state:

(a) whether the Government/banks grant loan upto five lakhs to the members of minority communities for their trade/business;

(b) whether such loan for business of SCs/STs is

sanctioned upto Rs. 50,00,000 (Rs. Fifty lakhs);

(c) if so, the reasons therefor;

(d) whether the government propose to increase the loan limit in respect of members belonging to minority communities;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (c) Under the Government's 15 point programme, banks have been advised to ensure that minority communities get in fair and adequate measure, benefits of all development programmes. The quantum of loan to be granted by the bank to any borrower depends on project cost, repayment capacity of the borrower etc. and no ceiling limits specifically for minority communities or SCs/STs have been prescribed.

(d) to (f) Do not arise.

Rehabilitation of Villagers of Basundhara Coal Mines

3513. KUMARI FRIDA TOPNO : Will the Minister of COAL be pleased to state:

(a) the number of villagers displaced so far by Basundhara Coal Mines in Sundargarh district and the steps taken by the Government for their resettlement;

(b) the number of persons from the displaced families given employment in basundhara Coal Mines so far; and

(c) the steps taken by the Government to provide employment in Basundhara Coal Mines to the members of displaced families on priority basis?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) 126 families of village Tikilipara are to be resettled to facilitate operation of Basundhara (East) Coal Mine. Rehabilitation site for 106 families has been fully developed with all civic amenities and the plots distributed. The families are being motivated to construct houses at the rehabilitation site.

(b) Offer of employment to 79 land oustees or their nominees have so far been issued.

(c) The employment is provided as per the rehabilitation guidelines issued by the Government of Orissa. Accordingly action is taken as per these guidelines.